

**DIVISION BENCH**

**ITEM NO.6**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.20/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 30<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SHAHNAWAZ ALAM V/S SAFEDABAD COLD STORAGE &amp; ALLIED INDUSTRIES PVT. LTD. &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Udai Chandani with Sh. Deepak Maurya, Advs. : *For the Petitioner*

**ORDER**

Ld. Counsel representing the Petitioner is present physically.

- 1.** Let notices be issued to the respondents, returnable within a period of two weeks and affidavit of service be filed within a week.
- 2.** After receipt of notice, the reply be filed by the respondents within a period of two weeks, with an advance copy to be supplied to the counsel opposite. Thereafter, rejoinder if any, be filed by the Petitioner within a week.
- 3.** Let the matter be adjourned for further hearing on 13<sup>th</sup> June, 2024.
- 4.** Meanwhile, the shareholding of the Petitioner will not be adversely affected to his disadvantage till the next date of hearing.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

**30<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**